

(d) The date of completion of the project would depend on availability of resources.

Navyug Junior School, Vinay Marg

4054. SHRI QAZI SALEEM: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether it is a fact that the students of Navyug Junior School, Vinay Marg, New Delhi are imparted free education and also other facilities like lunch, stationery and clothing, shoes, etc.;

(b) whether it has been brought to the notice of the Ministry that standard items are provided to the students;

(c) if so, the action taken thereon;

(d) what was the allocation made to the Navyug School and how much amount has been spent during the last one year; and

(e) if the expenditure is less in comparison to the allocation made, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) As reported by the New Delhi Municipal Committee, no tuition fee is charged from any student. No lunch is provided to the students of Navyug Junior school. Only light refreshment like bread, milk and fruit is provided. Further, for the other facilities like stationery, clothing, shoes etc., children whose parents' total income is upto Rs. 15,000 p.a. are not required to pay any thing but the children whose parents' total income is from Rs. 15,000 p.a. to Rs. 20,000 p.a., pay half the expenses for the above mentioned facilities and the children whose parents total income is Rs. 20,000 p.a. and above, pay full expenses. However, all students pay for the

transport as fixed by the school from time to time.

(b) No such complaint has been received in the Ministry.

(c) Does not arise, in view of reply to (b) above.

(d) The allocation for the financial year 1981-82 was Rs. 2.98 lakhs and expenditure for the same year was Rs. 2.41 lakhs.

(e) The saving is mainly under Head "Salary and Allowances" for the reason that the staff was employed for a lesser period than provided for.

Bal Bhawan Society Employees temporary after 25 years service

4055. KUMARI PUSHPA DEVI SINGH: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether all the employees working in the Bal Bhawan Society, Kotla Road, New Delhi remain temporary even after putting in twenty-five years' service or more;

(b) how many employees of the Bal Bhawan Society have been removed from service, so far, without any notice;

(c) whether Government have received any representations from the employees in this regard; if so, the details thereof; and

(d) the action Government propose to take to confirm the employees?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) Yes, Sir. However, a provision is being made by the Bal Bhawan Society in their Bye-laws to introduce suitable

modifications to provide for confirmation of eligible employees.

(b) and (c). According to information received from the Bal Bhawan Society, no employee has been removed from service by them without following the provisions of their Service Bye-Laws.

A representation was received from an employee who was removed from service by the Bal Bhawan Society. No reply was sent to him because he had taken the case to the Court of Law.

(d) The matter is under examination

Service Conditions of Bal Bhawan Society Employees

4056. SHRI GHUFRAN AZAM: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether there are rules regulating the service conditions of the employees of the Bal Bhawan Society, Kotla Road, New Delhi; if so the details thereof;

(b) if not, what are the reasons therefor; and

(c) what steps Government are taking to frame the rules regulating the service condition of these employees?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) Yes, Sir. The service conditions of the employees of Bal Bhawan Society are governed by the 'Bal Bhawan Society, India, Service Bye-laws', as amended from time to time.

(b) and (c). Do not arise.

Gratuity to Bal Bhawan Society Employees

4057. SHRI SATISH PRASAD SINGH: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether the employees of the Bal Bhawan Society, Kotla Road, New Delhi are given gratuity pension, etc.; if so, the details thereof?

(b) if not, the reasons therefor; and

(c) the steps being taken to give the benefits to these employees?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) The employees of Bal Bhawan Society, India, are covered by a scheme of Contributory Provident Fund since its inception. A Gratuity scheme for these employees has been implemented with effect from January 1, 1982.

(b) and (c). Do not arise.

Upgradation of Madras Medical College, Madras into an institute of post graduate education and research

4058. DR. V. KULANDAIVELU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received any proposal for conversion and upgradation of the Madras Medical College, Madras into an Institute of Post Graduate Education and Research;

(b) if so, details thereof; and

(c) if not, whether Ministry has invited the attention of Government of Tamil Nadu about the said proposal?